

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 205  
IB-596/ND/2020

**IN THE MATTER OF:**  
M/s. Rama Tent House

...PETITIONER

Vs.

M/s. Unisons Hotels Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 16.03.2020

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

**ORDER**

Heard the submissions made by the counsel or the operational-creditor. The counsel for the operational-creditor is directed to file a short affidavit in compliance of Section 9 (3) (b) of the Code within a week. Matter is adjourned to 31.03.2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)